

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 3603
TO BE ANSWERED ON 21st December, 2015**

Admission in Government Schools

†3603. SHRI MUKESH RAJPUT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Allahabad High Court in its ruling has made it mandatory for the Government officials to send their kids to Government schools;
- (b) if so, the details thereof;
- (c) the time by which the said ruling is likely to be implemented so that the standard of education in the said schools may improve;
- (d) whether the Government proposes to bring such law to make it binding for the doctors, leaders, etc. to send their kids to the said schools; and
- (e) if so, the initiatives being taken in this regard?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SMT. SMRITI ZUBIN IRANI)

(a) to (c): The Hon'ble High Court of Allahabad in its judgment dated 18.08.2015 has directed the Government of Uttar Pradesh to take appropriate action to ensure that Government officials send their children/wards to primary schools run by Uttar Pradesh Basic Shiksha Parishad, from next academic session.

Education being in the concurrent list, it is for the Government of Uttar Pradesh to implement the directions of Hon'ble High Court of Allahabad.

(d) & (e): No, Madam.
